

## ACT NO. XVII OF 1921.

[PASSED BY THE INDIAN LEGISLATURE.]

*(Received the assent of the Governor General on the 30th September, 1921.)*

## An Act further to amend the Cattle-trespass Act, 1871.

**W**HEREAS it is expedient further to amend the Cattle-trespass Act, 1871; It is hereby enacted as follows:—

1. (1) This Act may be called the Cattle-trespass (Amendment) Act, 1921. Short title and commencement.

(2) This section shall come into force at once.

(3) The rest of the Act shall come into force in any Province or part thereof on such date as the Local Government may, by notification in the local official Gazette, appoint.

2. For section 12 of the Cattle-trespass Act, 1871, the following section shall be substituted, namely:— Substitution of new section for section 12, Act I of 1871.

“12. For every head of cattle impounded as aforesaid, the pound-keeper shall levy a fine in accordance with the scale for the time being prescribed by the Local Government in this behalf by notification in the official Gazette. Different scales may be prescribed for different local areas. Fines for cattle impounded.”

All fines so levied shall be sent to the Magistrate of the District through such officer as the Local Government may direct.

A list of the fines and of the rates of charge for feeding and watering cattle shall be posted in a conspicuous place on or near to every pound.”

3. Section 5 of the Cattle-trespass Act (1871) Amendment Act, 1891, is hereby repealed. Repeal.